CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 24-6-87

APPLICATION NO 331 to 340/87(F) / ()

W.P. NO

Applicant

K. Vasudeva & Others

To

- K. Vasudeva,
 No.18, Kariyappa Building,
 Maruthi Extension,
 Palace Guttahally,
 Bangalora-560 003.
- A. Appaji Rao.
 No.9, Narasimhaiah Garden,
 VII Cross, Malleswaram,
 Bangalore-560 003.
- Manjunath. R.L.
 1868/3, 20th Main, 20th Cross,
 M.C.Road, Vijayanagar,
 Bangalore-560 040.

Respondents

The Secretary, M/o. Imformation & Broadcasting and another.

- 4. B.P. Parthasarathy,
 C/o. Shri P.R. Anandamurthy,
 26-A, Bangalore Dairy Colony,
 Road, Bangalore-560 029. Hodey
- 5. B.G. Lakshminarayana, No.101/1/, 13th Cross, Wilson Garden, Bangalore-560 02%.
- Bhimesh Pawar, Door Mo. 72, Ist Main Road, Chamrajapet, Bangalore-560 018.
- V. Prabhakara, No.935, III Main Road Vijayanagar, Bangalore-560 040.

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/XXXXXX

application on 19-06-1987

SECTION OF

Encl : as above

8. S. Victor Paranjothi,
No.23, IV Cross, S.K.Garden,
Banson Town Post,
Bangalore-560 046.

9. Y.N. Narasimhaiah, C/o. T.K. Veeranna, Door.No.57, Ist Main Road, VIII Cross, C.P.W.D. Quarters, Domlur Layout Bangalore-560 071.

P.T.0

10. P. Subramani,
No.68/9. Dodiyal Layout,
Jogupalya , Ulsoor,
Bangalore-560 008.

- 14. Sri M.S. Padmarajaiah, Sr.Central Govt.Standing Countral Bangalore-560 001.
- - 12. The Secretary,
 Ministry of Information & Broadcasting
 Shastri Bhavan, 5th floor,
 New Delhi-11'0001
 - 13. The Director,
 Doordesrshan Kendra,
 Dr. Ambedkar Veedhi,
 Bangelore-560 001.

SECTION DEFICER.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 19th DAY OF JUNE 1987

Present: Justice Sri K.S. Puttaswamy

- Vice Chairman

Hon'ble Sri L.H.A. Rego

- Member (A)

APPLICATION Nos.331 to 340/87(F)

- 1. K.Vasudeva
 No.18, Kariyappa Building
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- 4. B.P. Parthasarathy
 C/o Sri P.R. Anandamurthy
 No.26 A , Bangalore Dairy Colony
 Hosur Road, Bangalore 560 029
- 5. B.G. Lakshminarayana No.101/1/, 13th Cross, Wilson Garden Bangalore 560 027
- 6. Bhimesh Pawar Boor No. 72, 1st Main Road, Chamarajapet, Bangalore 560 018
- 7. V.Prabhakara No.935, III Main Road, Vijayanagar Bangalore 560 040
- 8. S.Victor Paranjothi
 No.23, IV Cross, S.K. Garden
 Benson Town Post
 Bangalore 560 046
- 9. Y.N. Narasimhaish
 C/o T.K. Veersnna
 Door No. 57, 1st Main Road,
 VIII Cross, C.P.W.D. Quarters
 Bangalore 560 071
- 10. P. Subramani, S/c. Perumal, aged about 33 years, residing at No.68/9, Dodiyal Layout, Jogupalaya, Ulsoor, Bangalore-560008.
 - Apolicants

(Sri Ganapati S. Hegde, Advocate)

and

- The Union of India represented by its Secretary to Ministry of Information and Broadcasting, Government of India, New Delhi
- 2. Director
 Doordershan Kendra
 Government of India
 Dr. Ambedkar Veedhi
 Bangalore 560 001

- Respondents

(Sri M.S.Padmarajaiah, Senior C.G.S.C.)

These applications came up for hearing before this Tribunal and Justice Sri K.S.Puttaswamy, Hon'ble Vice Chairman, to-day made the following

DRDER

These are applications made by the applicants under Section 19 of the Administrative Tribunals Act, 1985 ('Act').

- 2. In November 1983 a Television Station or Doordarshan Kendra was established by Government of India at the city of Bangalore. At that Station, now and then or intermittently, the applicants were appointed/engaged as Lighting Assistants ('LS') on contract on payment of daily remuneration on daily wages.
- decided to abolish the posts of LS carrying the time scale of %.330-480 (pre-revised) existing in the various Doordershan Kendras of the country and in their place to create the posts of Helpers carrying the time scale of %.210-270 (pre-revised) to perform the duties of the former. In pursuance of this decision of Government, conveyed by the Director General, Doordarshan, New Delhi('DG')

the Director of Bangalore Station had taken steps to fill up the 10 posts of Helpers allocated to his Station. Apprehending that they would no longer be engaged as LS, the applicants, on 7.5.1987 have approached this Tribunal for a direction to the respondents to regularise their services as LS or as Assistants to Cameraman ('ACs') and not to fill up the posts of Helpers sanctioned to the Station.

- 4. The applicants claim that they are entitled to for regularisation of their services as they had served as casual workers from 1983 and therefore the posts of Helpers cannot be filled by the respondents.
- In their reply, the respondents have asserted that the applicants engaged on and off had no right for regularisation and they cannot prevent the filling up of the newly created posts of Helpers at all.
- applicants, contends that the applicants appointed on casual basis as casual LS or ACs from 1983 almost continuously were entitled to be regularised in that very capacity on regular pay and allowances attached to these posts of Government. In support of his contention, Shri Hegde strongly relies on the rulings of Supreme Court in AIR 1986 SC 584 alternate AIR 1986 SC 76
 SURENDRA SINGH & Another vs ENGINEER in CHIEF CLP.W.D.; AIR 1987 SCC 777 CATERING CLEANERS OF SOUTHERN RAILWAY vs UNION OF INDIA; AIR 1987 SC 1153 INDRAPAL YADAV vs UNION OF INDIA; 1986 ILR 2007 AIR 1986 KAR

 A. AZIZ vs.M.D., K.S.R.T.C. ; 1986 Part I ILR 769
 MUKUND vs K.S.R.T.C. and un-reported ruling of a

Division Bench of the High Court of Madras in W.A. No.500/81 decided on 10.10.1984 (A.Khaja Mohideen v. The Director Doordarshan Kendra, Madras and anr).

- 7. Sri M.S. Padmarajaish, learned S.C.G.C., appearing for the respondents, refuting the contention of Sri Hegde contends that the applicants were not entitled for regularisation either as LS or ACs or prevent the recruitment to posts of Helpers at all.
- 8. At the TV Centre of Bangalore, now and then, the applicants had been appointed or engaged either as LS or AC under separate contracts between each of them and Government. Under the contract (Annexure B) the applicants were appointed or engaged for performing the specific job and for the specified period stipulated therein on the terms and conditions set out therein. Except for these, there are no regular appointment orders made and issued in favour of the applicants. If that is so, then it is difficult to uphold the claim of the applicants for regularisation either as LS or ACs and as regular Government servants.
- 9. Every one of the rulings relied on by Sri Hegde dealt with cases of equal pay for equal work and not cases of persons appointed on contracts for a specific job and period as in the present cases. We are of the view that the ratio in all the cases relied on by Sri Hegde and in particular of Dakshina Kannada Employees Union cases on which very great relience was placed by him do not really bear on the point.

 10. Prior to 29.7.1986, there were 42 posts of LS at the various TV Centres of the country. But on 29.7.1986, Government abolished those posts and created 150 posts of Helpers inter alia to perform the duties of LS also. While the posts of Helper carrying a time scale of %.210-370(pre-revised) are Group D posts, the post of LS carrying a time scale of %.330-480(pre-revised) with higher qualifications were decidedly high to Group D posts.

- 10. The applicants have not challenged the order of Government either abolishing the posts of LS or the creation of posts of Helpers. In the absence of a challenge to the order of Government, we must necessarily accept its validity and effect and decide the claims of the applicants on that basis only.
- abolished, the applicants who had never been appointed on ad hoc or regular basis at any time, cannot claim either for their continuance of those posts or for their regularisation. On this viewalso, the claim of the applicants for their regularisation is liable to be rejected. If the applicants' claim for regularisation cannot be upheld, then their claim not to make recruitment to the posts of Helpers cannot also be upheld.
- 12. We will assume that the applicants had challenged the order of Government and examine its validity also.
- 13. The Union Government in exercise of its executive powers has always the power to abolish any of the posts it had earlier created and restructure the posts in all its departments. In this view Government had the power to abolish the posts of LS and create the posts of Helpers. We cannot take exception to the same on any ground. If that is so, then we cannot uphold both the claims of the applicants.
- 14. On any view, the claims of the applicants either for their regularisation or for a direction not to fill up the posts of Helpers cannot be upheld and granted. We, therefore, dismiss these applications. But in the



circumstances of the cases, we direct the parties to bear their own costs.

VICE CHAIRMAN DIAN 'MEMBER (A) MEMBER (A) MEMBER (A)

bsg/-

BARGALORE